c.P.16.25/96 winmpr208/96 for condunation of delay hand a 29.396 2612 Dated: 29:3:96 (40)
Sh. Y. R. Singh for Sh. L. m.
Nerlebar, Coursel for the applicant. Time notice to the respondents t file reply to CP. 25/96. Adjourned to 24-6-96. Notices issued to MIRKO 1 bitter Applicant/Respondents on (B.S. Kegde) (M.R. Kolkatkan) 8.4.96 9 14 196-(A) Dalled: d4.6.96 (30) None for the applicant. Shi V-S. masulear, coursel for The respondents. Adjourned to 23. 8,96. (B.S. Meg de) Reply of Respondent to C.p. No. 25/96 secd. (p.p. Srivastave MITI en 24-6-96. 0191

26/6/96



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

Original Application No. 1035/93

Shri A. K. Salve Bombay

Applicant

Vs

Union of India through
The Divl. Rly. Manager,
Western Railway, Bombay
Division, Mandal Karyalaya,
Bombay Central, Bombay

Coram : Hon'ble Smt. Lakshmi Swaminathan, Member(J)

Appearance :

Shri Y. R. Singh counsel for the applicant.

Shri A. L. Kasture counsel for the Bespondent.

Oral Judgment

Dated 4.2.1994.

(Per : Hon'ble Smt. Lakshmi Swaminathan, Member (J)

The learned counsel for the applicant states that this is a case for compassionate appointment due to father's premature death. The applicant's mother has made a request vide application dated 3.12.91 (Exhibit 'B') that in view of the death of her husband on 15.10.88, who was working as Gangman, her son A. K. Salve who is 24 years old may be given a job in the Railways. She has also sent reminder to this application on 14.2.92. Inspite of our order dated 14.1.94 respondents have not filed their reply so far. It also appears that respondents have not considered the request of the applicant in the representations referred to above.

- 2. In the circumstances, I feel that this O.A. cam be disposed of with the following direction:
- The respondents are directed to consider the request of the applicant for compassionate appointment in any appropriate job in terms of prayer clause 8 (a) of this application, and appoint the applicant to any post found appropriate, considering his age and qualifications, within a period of two months from the